

**Participants :** [Mukherjee Shri Pranab](#)

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Title: The Minister of External Affairs made a statement regarding Indo-US Civil Nuclear Cooperation.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): Mr. Speaker, Sir, with your permission, I rise to share with this august House recent developments pertaining to the implementation of the understanding between India and the United States on the resumption of civilian nuclear energy co-operation. A reconciled Bill for this purpose was passed by the US House of Representatives and the Senate on 8/9 December, 2006.

This nuclear understanding with the United States of America is significant from the larger perspective of our energy security. Energy has become a critical constraint to expanding our economic growth and development. We have to expand our generating capacity in every form of energy. Presently, nuclear energy provides less than three per cent of our energy mix. Our current estimates envisage nuclear power generation of 30,000 MWe by 2022 and 63,000 MWe by 2032. The absence of international co-operation seriously constrains us from reaching these nuclear energy targets. India is today seriously pursuing several energy options including clean coal technologies, exploitation of coal bed methane and gas hydrates, wind as well as solar power. India can today expand its access to other forms of energy, relying on market mechanisms to do so. Our access to nuclear energy is impeded by an international regime and requires a political solution consistent with our national security and energy requirements.[\[s13\]](#)

The US Administration committed in the 18th July Joint Statement to adjust its laws that otherwise prohibited civil nuclear energy cooperation with India. Although, the passage of any legislation is an internal matter of that country on which we would not otherwise comment, this legislation is an

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enabling measure necessary for civil nuclear energy cooperation to be worked out between India and the United States. Keeping that in mind, the enactment of waivers from certain provisions of the US Atomic Energy Act, which allows the United States to cooperate with India in civilian nuclear energy despite our not accepting full scope safeguards and despite maintaining a strategic programme, is significant. We recognize the initiative that President Bush has taken to make these exceptions for India possible. We also note the bipartisan support that this initiative has garnered in the US Congress.

The legislation that has been passed is an enabling measure that will now allow US negotiators to discuss and conclude with India a bilateral cooperation agreement, which is popularly known as a 123 Agreement. Such an agreement is a pre-requisite for nuclear cooperation and trade with the United States. In parallel, we are engaging the International Atomic Energy Agency with the intention of negotiating and concluding an India-specific Safeguards Agreement, and an Additional Protocol. At a broader level, we have already been discussing with Member States of the Nuclear Suppliers' Group (NSG) the need for an adjustment of their guidelines to permit transfers to India. We have briefed them collectively on various

issues of mutual interest, and look forward to their taking a decision on the adjustment of NSG guidelines at an appropriate time. We should bear in mind that while every stage of this process is important, the test of this process is for India to secure full civil nuclear cooperation with the international community while protecting our strategic programme and maintaining the integrity of our three-stage nuclear programme and indigenous Research and Development.

I would like to inform the House that the US Administration has categorically assured us that this legislation enables the United States to fulfill all the commitments it made to India in the July 18, and March 2 Joint Statements and that this legislation explicitly authorizes civil nuclear cooperation with India in a manner fully consistent with those two Statements.

We fully expect the July 18 Statement, and the March 2 Separation Plan to be reflected in the text of the 123 Agreement.

In regard to the principles and concerns that guide our approach to the nuclear understanding, the Prime Minister had set forth the Government's position when he spoke to the Parliament on August 17, 2006. These principles and concerns continue to remain the basis for our engagement with the United States and the international community on the tasks-ahead. I would also like to share with the House that the Government has taken note of certain extraneous and prescriptive provisions in the legislation. We have always maintained that the conduct of foreign policy determined solely by our national interests is our sovereign right. We have also been clear that our strategic programme remains outside the purview of these discussions. We will not allow external scrutiny of or interference with the strategic programme.

Eventually, our objective is that technology denial regimes that have targeted India for so many decades must be dismantled, so that our national development is unimpeded. We are also committed to creating a climate where our scientists and technologists can participate in, and contribute to international initiatives in various fields. We have taken a big step towards that goal, and I am sure that the House would continue to support us in that endeavour.

SHRI BASU DEB ACHARIA (BANKURA): Sir, we want a full-fledged discussion on this issue. ...  
(Interruptions)

प्रो. विजय कुमार मल्होत्रा (दक्षिण दिल्ली): अध्यक्ष महोदय, इस पर डिसकशन कब होगा?

अध्यक्ष महोदय : आप लोग नोटिस दीजिए। We will discuss it in today's Business Advisory Committee (BAC) meeting also.

... (Interruptions)

MR. SPEAKER: This is not a discussion.

... (Interruptions)

MR. SPEAKER: May I earnestly submit this to you? Just give me one minute to speak, please.

... (Interruptions)

MR. SPEAKER: Nobody can deny the utmost importance of this matter as every section of the House has raised it. The hon. Minister has also made it clear. Therefore, let there be a structured debate or discussion on this issue.

SHRI PRANAB MUKHERJEE : Sir, we have no problem about it.

प्रो. विजय कुमार मल्होत्रा : अध्यक्ष जी, क्या मंत्री जी इस पर हाउस की सैन्स लेंगे और यदि हाउस इसके खिलाफ है तो ... (व्यवधान)...

MR. SPEAKER: The Government has no objection to the discussion. The notice will come in any manner, and we shall decide about it in the BAC also.

प्रो. विजय कुमार मल्होत्रा : डिस्कशन तो हो जाएगा, लेकिन नियम 184 के तहत इस हाउस की सैन्स भी ली जाए और अगर मेजरिटी इसके खिलाफ हो तो ... (व्यवधान)...

अध्यक्ष महोदय : आप लोग पहले नोटिस तो दीजिए। I am sure that even if the Government does not agree, then I have the power to allow your discussion. But as the Government has agreed to it, then we need not go into this issue.

SHRI PRANAB MUKHERJEE : We will have the discussion.

SHRI L.K. ADVANI (GANDHINAGAR): Sir, naturally, the discussion would be on the statement made by the Minister of External Affairs. But I think that this is a very important matter. Therefore, I would request, through you, that the Prime Minister also should be here during the discussion. ... (*Interruptions*)

MR. SPEAKER: It is for the Government to decide as to who will respond to the discussion, but your views have been recorded and made known.

... (*Interruptions*)

SHRI BASU DEB ACHARIA : Sir, the Prime Minister gave the reply last time around, and he gave the assurance in the House. ... (*Interruptions*)

MR. SPEAKER: It is all right, but let us not jump before we reach the sky.

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Sir, last time, the Prime Minister was also holding the charge of the Ministry of External Affairs. ... (*Interruptions*) Now, there is a Minister for the Ministry of External Affairs, and he is dealing with the subject. ... (*Interruptions*) The Foreign Minister is competent to deal with this matter. ... (*Interruptions*)

MR. SPEAKER: It is for the Government to decide as to who will reply on behalf of the Government, whether it is the Prime Minister or the Minister of External Affairs. We have an External Affairs Minister of great eminence, and experience.

... (*Interruptions*)

MR. SPEAKER: Thank you very much.

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